

**Guidelines For Operation of the Corpus entitled  
“Fund for Strengthening and upgradation of the  
Network of Public Libraries in the States”**



**TRIPURA**



**GAZETTE**

Published by Authority

**EXTRAORDINARY ISSUE**

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Agartala, Friday, July 4, 2003 A. D. Asadha 13, 1925 S. E.

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**PART-I --** Orders and Notifications by the Government of Tripura.  
The High Court, Government Treasury etc.

No.4(9-11)-DHE/98(L)  
Government of Tripura  
Education (Higher) Department

Dated, Agartala,  
June 5, 2003

**NOTIFICATION**

Governor of Tripura has been pleased to notify for information of all concerned the guidelines for operation of the Corpus entitled "Fund for strengthening and upgradation of the network of public libraries in the state", as at Annexure-I.

2. These guidelines shall be deemed to have taken effect from 1<sup>st</sup> April, 2003.
3. This is issued with the concurrence of Finance Department communicated vide U.O. No.8/Fin (Edn.Cell)/03 dated 25.4.03.

By order of the Governor,

H. Bhowmik  
Under Secretary to the  
Government of Tripura

**GUIDELINES FOR OPERATION OF THE CORPUS ENTITLED "FUND FOR STRENGTHENING AND UPGRADATION OF THE NETWORK OF PUBLIC LIBRARIES IN THE STATE".**

**1. *Background / Introduction***

Public libraries have been contributing immensely in the spread of knowledge and awareness among persons of all ages. Considering the growing literacy and general awareness among the people, particularly the youth, in the urban as well as rural areas, it has been an urgent necessity to strengthen and upgrade the network of public libraries in the country. Keeping this objective in mind 11<sup>th</sup> Finance Commission have provided an amount of Rs.1.80 crore for strengthening and upgradation of public libraries in our state. The Commission has recommended that with the award of the Commission State Govt. may create a Corpus, invest it and use the returns from it for the purchase of books and periodicals every year on a sustainable basis.

**2. *Objective***

It has been decided by the Govt. in the Department of Education (Higher) to create a Corpus with an amount of Rs.1.80 crores received as award of 11<sup>th</sup> Finance Commission for strengthening and upgradation of public libraries in the State.

**3. *Name of the Corpus***

The Corpus would be known as "Fund for strengthening and upgradation of public libraries in the State", henceforth be known as 'Fund'.

**4. *Creation of Corpus***

i) The Corpus would be created with the said amount of Rs.1.80 crores by opening a Fixed Deposit Account by the Director of Higher Education, Govt. of Tripura with any nationalized bank for a period not less than 3 years and as approved by Finance Department, Govt. of Tripura.

- ii) The Department may enter into fresh negotiation with all the nationalized banks working in Tripura, after the expiry of the term of Fixed Deposit Account, for fixing up the new rate of interest of deposit that may be advantageous to the department.

#### **5. *Accrued Interest***

The interest earned quarterly on the 'Fund' should be kept in a Flexible Fixed Deposit Account (FFD Account) to be opened by Director of Higher Education with the bank in which fixed deposit account would be opened.

#### **6. *Utilisation of Accrued Interest***

- i) Only the accrued interest would be utilized for purchase of books and periodicals every year on a sustainable basis. Proper care should be taken so that only quality books and journals on different emerging subjects are purchased out of the accrued interest.
- ii) Purchase of books out of accrued interest should be made directly from the publishers to get good discount. All necessary codal formalities should be observed before purchase of books.

#### **7. *Operation of the Fund***

- i) Prior to drawal of accrued interest in every quarter for purchase of books, approval of Secretary, Education shall be necessary.
- ii) The drawal of any amount from the fund either on account of interest or principal should be made by issuing cheques jointly by the Head Librarian, Bir Chandra State Central Library and Director, Higher Education, Govt. of Tripura.
- iii) The operation of the 'Fund' would be done by the Head Librarian, Bir Chandra State Central Library on behalf of the Director of Higher Education, Govt. of Tripura.

**8. Pattern of utilization of accrued interest**

i) As the award of the 11<sup>th</sup> Finance Commission has been made available for strengthening and upgradation of state level public libraries as well as public libraries in the mofusil and rural areas, the distribution of purchased books and periodicals should be made in such a manner that 25% of total accrued interest is spent for purchase of quality journals and periodicals leaving the balance 75% amount for purchase of quality books.

ii) Out of total accrued interest earned annually, 55% would be utilized for State Central Library and the balance amount for District, Sub-divisional and Block Level libraries.

iii) A part of the accrued interest may be contributed to the Raja Rammohan Ray Library Foundation (RRRLF) for availing equal amount of grant from RRRLF subject to the condition that the amount equal to the contribution made to RRRLF out of the accrued interest should be utilized exclusively for purchase of books and journals. The amount of contribution to RRRLF shall be decided by the State Level Monitoring Committee and be further subject to approval of the State Government.

**9. Formation of State Level Books / Journals Selection Committee**

For selection of periodicals / journals, books etc. to be purchased out of accrued interest a State Level Committee consisting of academicians / experts etc. may be constituted by the Department of Education (Higher).

**10. Formation of State Level Monitoring Committee**

A Monitoring Committee consisting of not more than 5 members may be constituted under the chairmanship of Director of Higher Education to suggest measures for monitoring and proper utilization of the Corpus fund. Head Librarian, Bir Chandra State Central Library may be the Convener of the Committee.

**11. *Withdrawal of principal amount of 'Fund'***

The principal amount of the Fixed Deposit shall not be withdrawn in any circumstances without the prior consent of the State Govt. in the Finance Department.

**12. *Utilization of principal amount of 'Fund'***

The principal amount of the fund must be kept intact for at least 20 years. If situation so warrants after 20 years to dissolve the 'Fund' that can be done only with the approval of Council of Ministers of Govt. of Tripura after obtaining prior approval of Govt. of India

H. Bhowmik  
Under Secretary to the  
Government of Tripura